

IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P No. 391 of 2020

Chaitan Manjhi and another	---	---	Petitioners
Versus			
The State of Jharkhand and another	---	---	Opp. Parties

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh

For the Petitioners:	Mr. H.K. Mahato, Advocate
For the O.P.-State:	Mr. Manish Mishra, GP-V

03 / 10.09.2021 Learned counsel for the petitioners submits that despite revival of the rehabilitation policy after disposal of Contempt Case (Civil) No. 401/2017 vide order dated 14.09.2017 (Annexure-3), application of the petitioners in terms of the order passed in the writ petition W.P. (C) No. 5459/2016 and analogous cases, has not been considered by the opposite party officials.

2. Mr. Manish Mishra, learned GP-V appearing for the opposite party officials of the State, submits that he would seek instruction in the matter.

3. As prayed for by the learned counsel for the State, let the matter appear on 08.10.2021.

Let the name of Mr. Manish Mishra, GP-V appear in the cause list for the opposite parties henceforth.

(Aparesh Kumar Singh, J)

Ranjeet/